CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.329/TL/2026

Subject	:	Petition under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Tumkur-II RE Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
Petitioner	:	Tumkur II Re Transmission Limited (TIIRTL)
Respondents	:	Central Transmission Utility of India Limited and Ors.
Date of Hearing	:	**6.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Akshayvat Kislay, CTUIL Shri Abhijit Daimari, TIIRTL

Record of Proceedings

At the outset, the Petitioner's representative submitted that, pursuant to the interim order dated 22.10.2026 passed in Petition No. 329/TL/2026 and in compliance with the statutory requirement under clause (a) of sub-section (5) of Section 15 of the Electricity Act, 2003, a public notice inviting suggestions or objections to the proposed grant of a transmission licence was duly issued, and no objections were received in response to that notice. He accordingly prayed that the matter be reserved for orders.

2. After hearing the Petitioner's representative, the Commission reserved the matter for orders.

By order of the Commission

(Vipan Sharma)
Deputy Chief (Law)